

ITEM NO.46

COURT NO.5

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.16617/2014

(Arising out of impugned final judgment and order dated 22/01/2014 in TTR No. 1325/2003 passed by the High Court of Judicature at Allahabad)

BSNL

Petitioner(s)

VERSUS

COMMNR.TRADE TAX, U.P.

Respondent(s)

(With interim relief and office report)

WITH S.L.P. (C) No.22463/2014

(With appln.(s) for exemption from filing O.T. and interim relief)

S.L.P. (C) No.16643/2014

(With interim relief and office report)

Date : 02/07/2015 These petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Rajiv Tyagi, AOR
Ms. Afsar Nabi, aDv.
Mr. Divakar Kumar, Adv.

For Respondent(s) Mr. Ravi Prakash Mehrotra, AOR
Mr. Abhinav Kr. Malik, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(Chetan Kumar)
Court Master

(H.S. Parasher)
Court Master